

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.17417/2004

(From the judgement and order dated 26/11/2003 in WA 1487/03
of The HIGH COURT OF KERALA AT ERNAKULAM)

QUALIFIED PVT.MEDI.PRACTICES.ASSON.&ORS.

Petitioner (s)

VERSUS

SALES TAX OFFICER

Respondent (s)

(With Appln(s). for c/delay in filing SLP)
(With prayer for interim relief and office report)

With

SLP(C)No.15110/2004

(With prayer for interim relief and office report)

Date : 03/01/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMAFor Petitioner (s)Mr. T.L.V. Iyer, Sr. Adv.
in SLP 17417/04 Mr. Subramonium Prasad.,Adv.
Mr. Gopalakrishnan, Adv.
Mr. Abhay Kumar, Adv.
Mr. Rahul, Adv.In SLP 15110/04Mr. Thomas Vellapally, Adv.
Mr. Ajay K. Jain, Adv.
Mr. M.P.Vinod, Adv.For both Respondents
in SLP 15110/04 Mr. M.T.George, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the Respondents in SLP(C) No.15110/04,
the matters are adjourned for four weeks for filing counter affidavit.(K.K.Chawla)
Court Master(Jasbir Singh)
Court Master